CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 370/MP/2022

Subject: Petition under Section 79(1)(a) of the Electricity Act, 2003 seeking

deemed availability for the period from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff)

Regulations, 2019.

Petitioner : NTPC Limited

Respondents : UPPCL and 10 others

Date of Hearing: **31.7.2023**

Coram : Shri Jishnu Barua, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Venkatesh, Advocate, NTPC

Shri Ashutosh Srivastava, Advocate, NTPC Shri Shivam Kumar, Advocate, NTPC

Shri Nitin Kala, Advocate, TPDDL

Record of Proceedings

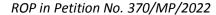
At the outset, the learned counsel for the Respondent TPDDL sought permission to file its reply in the matter and accordingly prayed for an adjournment of the hearing. This request was not opposed by the learned counsel for the Petitioner.

- 2. Accordingly, the Commission adjourned the hearing of the matter. The Respondent TPDDL is permitted to file its reply on or before **11.9.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **18.9.2023**.
- 3. The Petition shall be listed for hearing on **22.9.2023**.

By order of the Commission

Sd/-

(B. Sreekumar) Joint Chief (Law)



A.